

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 2830/1992

New Delhi, this 12th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

(15)

S/Shri

1. M.K. Agarwal
2. S. Venkateswar
3. N.D. Wakankar
4. B. Narayanan
5. V. Sudhakar
6. Pawan Kumar Srivastava
7. R.K. Pandey
8. T.V.K. Reddy
9. Ratan Prakash
10. Ravinder Singh
11. A.K. Singhal
12. D. Murali Mohan
13. A.K. Jena
14. V. Appala Raju
15. Amal Pusp
16. C.T.T. Mozhian
17. A.K. Srivastava
18. Munesh Kumar
19. Rajendra Hedge
20. Rajvir Singh Godara
21. Ashok Kumar Tiwari
22. Sadu Israel
23. A.B. Deshpande
24. H. Malhotra
25. K.P. Singh
26. Rajesh Gupta
27. Yognal Singh
28. K.V.S. Singh
29. Abhinav Walia
30. R.S.K. Kashyap
31. Asim Abbas
32. K. Kishore
33. Niranjan Kumar
34. P.K. Purwar
35. Vir Bhader
36. M.K. Meena
37. Shamsher Singh
38. A.K. Singh
39. Muzhat Khan
40. Joydeep Nayak
41. S. Satyanarayan
42. Anuraj Priyadarshan
- all c/o Shri A.K. Behera
138, Madhuvan, Vikas Marg, Delhi-92 .. Applicants

(By Shri A.K. Behera, Advocate)

versus

Union of India, through

1. Secretary
Ministry of I&B, New Delhi

Q.E.D.

2. Controller General of Defence Accounts
R.K. Puram, New Delhi

3. Comptroller & Auditor General of India
New Delhi

4. Secretary
Union Public Service Commission
Shahjahan Road, New Delhi

5. Secretary
Ministry of Communication, New Delhi

6. Secretary
Department of Revenue
Ministry of Finance, New Delhi

7. Secretary
Dept. of Post, New Delhi

8. DG of Ordnance Factories
Calcutta

9. Secretary
M/Home Affairs, New Delhi

10. Director
National Academy of Direct Taxes
Nagpur

11. Director
SVP National Police Academy
Hyderabad

(16)

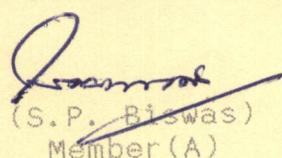
(By Shri P.H. Ramchandani, Sr. Counsel)

ORDER

Hon'ble Shri S.P. Biswas

This Original Application has been filed with the prayer that the candidatures of the applicants for Civil Services Examination, 1992 be declared legal and for issuance of a direction to the respondents to allow the applicants to appear in the said examination of 1992.

2. In pursuance of the interim order given on 3.11.92, the applicants have already been provisionally admitted to the Civil Services (Main) Examinations, 1992. As submitted the learned counsel for the applicants, the applicants did not make sufficient grade and hence it makes no difference in respect of the main relief sought for. The learned counsel submits that the OA need not be kept on board any further. In the circumstances, the OA is dismissed as withdrawn. No costs.



(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

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